

অসম  ৰাজপত্ৰ

सत्यमेव जयते

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 28th May, 2015

No. LGL.112/2005/120.— The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. VIII OF 2015

(Received the assent of the Governor on 20th May, 2015)

**THE ASSAM COLLEGE EMPLOYEES (PROVINCIALISATION)
(AMENDMENT) ACT, 2015**

AN
ACT

further to amend the Assam College Employees (Provincialisation) Act, 2005.

Preamble

Whereas it is expedient further to amend the Assam College Employees (Provincialisation) Act, 2005, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

**Assam Act
No.XLVI of
2005**

It is hereby enacted in the Sixty-sixth Year of the Republic of India as follows:-

**Short title,
extent and
commencement**

1. (1) This Act may be called the Assam College Employees (Provincialisation) (Amendment) Act, 2015.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

**Amendment of
section 3.**

2. In the principal Act, in section 3, in clause (g), in the first proviso, for the punctuation mark “ . ” appearing at the end, the punctuation mark “ : ” shall be substituted and after the first proviso, the following new proviso shall be inserted, namely :-

“Provided further that the existing employees whose Contributory Provident Fund account has not been opened till the date of coming into force of this Act, shall not be liable to refund the said Government's share of the Contributory Provident Fund money for admissibility of pension.”

**Amendment of
section 8**

3. In the principal Act, in section 8, in the second proviso, after the words “such employee” appearing at the end, the following shall be inserted, namely :-

“except in cases of employees whose Contributory Provident Fund account has not been opened till the date of coming into force of this Act.”

S. M. BUZAR BARUAH,

Secretary to the Government of Assam,
Legislative Department, Dispur.